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# PASCHIM BANGA AYURVEDIC SYSTEM OF MEDICINE ACT, 1961

### 13 of 1961

[June 16th, 1961]

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## **SCHEDULE 1:-** THE SCHEDULE

# PASCHIM BANGA AYURVEDIC SYSTEM OF MEDICINE ACT, 1961

#### 13 of 1961

[June 16th, 1961]

An Act to provide for the development of the Ayurvedic system of medicine, to regulate the teaching and practice thereof and to deal with certain other connected matters. It is hereby enacted as follows:

- 1. Short title, extent and commencement :-
- 2. Definitions :-
- 3. Constitution of the Paschim Banga Ayurved Parishad :-
- <u>4.</u> Transitional provisions. Upon the constitution of the Parishad:-
- 5. Composition of the Parishad :-
- <u>6.</u> Power of State Government to nominate Members in certain circumstances :-
- 7. Disqualification for nomination or election :-
- 8. Publication of names of Members :-
- 9. Cessation of Membership A person shall cease to be a Member of the Parishad :-
- 10. Filling of casual vacancies :-

11. Term of office of Members :-12. Resignation :-13. The President :-14. The Vice-President :-15. Karyya Nirvahaka Samiti :-15A. Ad-hoc Committee :-**16.** Meetings :-17. Expenses to be paid to Members and other persons :-18. Power to take certain steps for developing Ayurvedic system of medicine :-19. Powers of the Parishad :-20. Registrar and staff :-21. Register of registered Ayurvedic practitioners :-22. Persons entitled to be registered :-23. Power to amend the Schedule :-24. Information required of applicant for registration :-25. Power of the Parishad to refuse registration or to remove name from Register in certain cases :-26. Retention :-27. Entry of additional qualification :-28. Appeal to the Parishad from decision of the Registrar :-29. Cancellation of fraudulent and incorrect entries :-30. Appeal to State Government from decision of the Parishad :-31. Notice of death and removal of name from Register :-32. Penalty on unregistered person representing that he is registered :-Penalty for failure to surrender certificate

registration :-

- 34. Publication and use of registration list :-
- 35. Certain privileges of Ayurvedic practitioners :-
- 36. Certain privileges of Ayurvedic practitioners :-
- 37. Bar of suit or other legal proceedings :-
- 38. Validation :-
- 39. Finance and audit :-
- **40.** Rules :-
- 41. Regulations :-
- 42. Publication of rules and regulations :-
- 43. Control of the Parishad by State Government :-

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